

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI  
COMPOUNDING APPLICATION NO. 274/621A/441/NCLT/MB/2015

CORAM:

**SHRI M.K. SHRAWAT**  
MEMBER (JUDICIAL)

In the matter of Section 621A of the Companies Act, 1956 corresponding to Section 441 of the Companies Act, 2013 for violation of Section 266 G of the Companies Act, 1956.

In the matter of **Mr. Kishor Kanji Thakkar**, R/at Swapna Nagari, 20, Karve Road, Pune – 411004, Maharashtra, India.

**PRESENT FOR APPLICANT:**

Mr. Vikramsingh Mohite, Advocate for the Applicant.

**ORDER**

**Date of Order : 19/06/2017**

**Applicants in Default:**

(1) Mr. Kishor Kanji Thakkar

1. Ld. Advocate Mr. Vikramsingh Mohite, Representative of the Applicant is present and placed on record the Application seeking permission to withdraw the Compounding Application.
2. In the Application for withdrawal dated 17<sup>th</sup> April, 2017 it is stated that "inadvertently" two DINs (Director Identification Number) were issued, however one was surrendered and the said DIN stood cancelled.
3. Therefore, the Ld. Advocate seeking permission to withdraw the suo moto filed Compounding Application No. 274/2015.
4. Permission Granted.
5. Application dismissed as withdrawn. Consigned to records.

Date : 19<sup>th</sup> June, 2017

Sd/-  
**M. K. Shrawat**  
Member (Judicial)